

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI  
Record of Proceedings**

**Petition No.19/2009**

- Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member
- Date of Hearing : 16.6.2009
- Subject : Petition Under Section 79 (i) (f) of the Electricity Act, 2003 against Damodar Valley Corporation for non-supply of power allocated to the National Capital Territory of Delhi in accordance with the Power purchase agreement dated 24.8.2006 entered into between Damodar Valley Corporation and Delhi Transco Limited, and thereafter re-assigned to the three Discoms of Delhi vide Delhi Electricity Regulatory Commission's Order dated 31.3.2007.
- Petitioners : 1. BSES Rajdhani Power Limited, New Delhi  
2. BSES Yamuna Power Limited, Delhi  
3. North Delhi Power Limited, Delhi
- Respondents : 1. Damodar Valley Corporation, Kolkata  
2. Delhi Transco Limited, New Delhi  
3. Ministry of Power, Govt. of India, New Delhi
- Parties present : 1. Shri Amit Kapoor, Advocate for the petitioners  
2. Shri Rahual Dhawan, Advocate for the petitioners  
3. Shri Anupam Verma, Advocate for the petitioners  
4. Shri Sanjay Srivastava, BSES  
5. Shri Mukesh Dadhich, BSES  
6. Shri M.G.Ramachandran, Advocate, DVC

Learned counsel for the petitioners requested for adjournment for two weeks to file its response on the reply of the first respondent.

2. Request made by learned counsel was allowed. The petition shall be re-listed for hearing on 23.7.2009.

Sd/-  
**(K.S.Dhingra)**  
**Chief (Legal)**